

ITEM NO.11

COURT NO.8 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 30803/2016
(Arising out of impugned final judgment and order dated 04/10/2016
in CMWP No. 22910/2016 passed by the High Court Of Judicature at
Allahabad)

BRAHM PAL

Petitioner(s)

VERSUS

STATE OF U.P. AND ORS.

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned
judgment and exemption from filing O.T. and interim relief and
office report)

WITH SLP(C) No. 30906/2016

(with appln. (s) for exemption from filing c/c of the impugned
judgment and exemption from filing O.T. and interim relief and
office report)

SLP(C) No. 31992/2016

(with appln. (s) for exemption from filing c/c of the impugned
judgment and exemption from filing O.T. and interim relief and
office report)

Date : 14/12/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Sanjiv Sen, Sr. Adv.

Mr. Hora Prasad Sahu, Adv.

Mr. Pranaya Kumar Mohapatra, Adv.

For Respondent(s) Mr. Ravindra Kumar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Counter affidavit, if any, be filed within four weeks.

The petitioners are permitted to serve notice on the Standing
Counsel for the State of U.P. and its officers.

List after four weeks.

(NARENDRA PRASAD)

(RENU DIWAN)

COURT MASTER ASSISTANT REGISTRAR